



**Central Administrative Tribunal  
Jammu Bench, Jammu**

Hearing through video conferencing

OA No. 061/882/2020  
(Dy No. 4119/2020)  
Wednesday, this the 30<sup>th</sup> day of September, 2020

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)**  
**Hon'ble Mr. Anand Mathur, Member (A)**

Savita Sharma age 37 years, W/o Randeep Singh Chib R/o  
Village P/O Satrayan Tehsil Suchetgarh/District Jammu  
.....Applicant  
(Advocate: Sri Mansoor Ahmad Mir

**Versus**

1. The Union Territory of Jammu and Kashmir, through Principal Secretary, Department of Skill Development Civil Secretariat Jammu.
2. Director, Skill Development J&K.
3. Superintendent Govt. Industrial Training Institute, R.S. Pura, Jammu.

.....Respondents

(Advocate: Mr. Sudesh Mangotra)

**O R D E R**

**By: Hon'ble Mr. Anand Mathur, Member (A):**

The applicant, Savita Sharma seeks the following reliefs:

*(a) That the illegal arbitrary impugned order dated 08.09.2020 qua the notice for engagement of Guest*

*Instructor for session 2020-21 for the post of W/S Calculation & Service be stayed.*

*(b) That the Hon'ble Tribunal may direct the respondents not to replace the applicant by another employee on academic arrangement till the post is filled by the regular employee.*

*(c) Any other order on directions as the Hon'ble Tribunal feels proper".*

2. During the course of arguments, it was submitted by learned counsel for the applicant that he would be satisfied if the O.A is disposed of by directing the respondents to allow the applicant to continue as Guest Instructor at ITI R.S Pura till regular selection is made and services of the applicant should not be substituted by way of any other ad-hoc/ temporary/ contractual appointee. In fact, applicant has no grievance in case the respondents proceed with the regular selection process in which the applicant would be able to participate.
3. Heard and considered the arguments of learned counsel for the applicant and Shri Sudesh Mangotra, learned counsel for the respondents and gone through the material on record.
4. In view of the arguments of counsel for the parties, O.A is disposed of with the following directions:
  - (i). The respondents shall stand prohibited from substituting the services of the applicant by way of making contractual or temporary arrangements.
  - (ii). Respondents shall be at liberty to initiate the regular selection process in which the applicant would be permitted to participate provided he fulfills the eligibility condition, if any.

5. It is made clear that we have not entered into the merit of the case.
6. In view of the above direction, the OA is disposed of. No costs.

**(Mr. Anand Mathur)**  
**Member (A)**

**(Rakesh Sagar Jain)**  
**Member(J)**

Manish/-